

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 13.05.2010

Meeting No. 07/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 13.05.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 6/11 held on 06.05.2010. Thereafter agenda for individual cases were taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	83	M/S.FERMENTA BIOTECH LTD., MUMBAI	M.No. 07/11 DT. 13.05.2010	Status: Approved
	HQ File :01/85/050/223/AM10/	RLA File :03/94/040/0938/AM10	Lic.No/Date:0310558476 04.02.2010	
	The case was considered by the committee as per agenda. Representative of the Firm attended the PH , who was heard in the meeting . The ITC Code No. 23021019 of export product given in the application was incorrect, agreed by the representative of the Firm. The applicant Firm may be advised to correct ITC Code 23099010 from RA. Committee to decided to approve the case and ratified the norms as under :-			
	Export Item	Qty.	Import Item	Qty
	Containing Vitamin D3 Resin 10 MIU not less than 43 %	4300 KG	1. CHOLESTEEROL NF 2. 2.4.6 COLLDINE	As applied for As applied for
RA to take consequential action as per policy/procedure.				

2	84	M/S. HINDUSTAN GUM & CHEMICALS LTD., A`BAD	M.No. 07/11 DT. 13.05.2010	Status: Approved
	HQ File :01/85/162/0039/AM10	Enhancement in wastage and qty. for export of Guar Gum Treated & Pulverized against import of Refined Guar Splits.		
	The case was considered by the committee as per agenda. It was noted that the earlier decision was taken in NC meeting held on 11.02.2010 when 16 % wastage was allowed . In view of this the Committee agreed & revised the correct wastage to 19 % on the basis of calculation (1.16 kg RM = 1 kg, IP= EQ X 1.19 (ie 19 % on the export quantity.). RA to take consequential action as per policy/procedure.			

3	85	Ref. from PC-4(B)	M.No. 07/11 DT. 13.05.2010	Status: Clarified
	HQ File :01/85/162/0038/AM11	Coverage of the export products under the existing SION for the purpose of extending the benefit of DEPB under the residual category of 22D		
	The case was considered by the committee as per agenda. It was noted that BP/USP is covered in all the grade of Menthol suffix BP/USP does not change quantity of import in any case. The Committee is agreed with the same when Policy Division has clarified vide OM 01/94/180/Audit/968/AM09/PC4 (B) dt.11.03.2010. Reverted back to Policy Division.			

4	86	Ref. from PC-4(B)	M. No. 07/11 DT. 13.05.2010	Status: Deferred
	HQ File :01/85/162/0039/AM11	Coverage of the export products under the existing SION for the purpose of extending the benefit of DEPB under the residual category of 22D		
	The case was considered by the committee as per agenda. The Committee decided to call for the following applicant Firms for PH: 1. Mahesh Agro Food Industries, Barmer			

2. Shree Nath Gum Chemicals, Jodhpur
3. Shree Ram Industries, Jodhpur
4. Satyam Enterprises, Jodhpur

To be re listed on 24.06.2010.

5	87	M/S. ESSEN TECHNIOUNZ PVT. LTD., NASIK	M.No. 07/11 DT. 13.05.2010	Status: Approved
	HQ File :01/85/050/121/AM09	RLA File :31/24/40/104/AM09	Lic.No/Date:3110034471 21.07.2008	
	The case was considered by the committee as per agenda. The Committee decided to approve the case for amendment against SI No. 2 of import item and ratified the norms as under:			
	Import item		Qty	
	Tungsten Carbide Balls		4,00 Lakh	

RA to take consequential action as per policy/procedure.

6	88	M/S. SPACEWOOD FURNISHERS (P) LTD	M.No. 07/11 DT. 13.05.2010	Status: Deferred
	Case No. 3/2/85-ALC3/2010			
	HQ File :01/85/050/00269/AM10	RLA File :03/95/040/0003/AM10/	Lic.No/Date:0310567070 29.03.2010	
The case was considered by the committee as per agenda. The Committee decided seek comments from DIPP in this case.				
To be re listed on 17.06.2010				

7	89	M/S. ANIL & CO., MUMNAI	M.No. 07/11 DT. 13.05.2010	Status: Deferred
	HQ File :01/85/050/00215/AM10	RLA File :03/94/040/0898/AM10/	Lic.No/Date:0310558154 02.02.2010	
	The case was considered by the committee as per agenda. It was noted that applicant Firm has requested for Factory visit. The Committee decided to make the Factory visit by FTDO/DES-VI alongwith DIPP technical representative to furnish report of the case for further consideration.			

To be re-listed on 17.06.2010.

8	90	M/S. DEVI FISHERIES LTD., VISAKHAPATNAM	M.No. 07/11 DT. 13.05.2010	Status: Deferred
	HQ File :01/85/050/352/AM05	RLA File :26/80/40/0016/AM05	Lic.No/Date:2610004560 28.02.2005	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to MPEDA for their comments.			
	To be re-listed on 17.06.2010.			

9	91	M/S. UNICARE PHARMA LTD., CHENNAI	M.No. 07/11 DT. 13.05.2010	Status: Approved
	HQ File :01/85/050/00100/AM10/	RLA File :04/24/40/132/AM10	Lic.No/Date:0410107471 01.09.2009	
	The case was considered by the committee as per agenda. It was noted that the Customs tariff 2010-11the custom duty on “Whole Milk” is 30 % & Butter, Oil Ghee is 40 % of these imported items. Taking in view of Export Cell vide letter No. 01/91/180/1391/AM10/Ex.Cell dt 07.01.2010 & NDRI , Karnal vide letter 7-2/DT/09 dt. 02.03.2010 , the Committee decided to approve the case and ratified the norms as under :-			
	Export Item	Qty.	Import Item	Qty.
	Anhydrous Milk Fat/Butter Oil/ghee Cow Milk Fat	64MT	Unsalted Butter Cow Butter	66.67MT

RA to take consequential action as per policy/procedure.

10	92	M/S. UNICARE PHARMA LTD., CHENNAI	M.No. 07/11 DT. 13.05.2010	Status: Approved
	HQ File :01/85/050/00116/AM10/	RLA File :04/24/40/140/AM10	Lic.No/Date:0410107740	

			14.09.2009	
	The case was considered by the committee as per agenda. It was noted that the Customs tariff 2010-11 the custom duty on “Whole Milk” is 30 % & Butter, Oil Ghee is 40 % of these imported items. Taking in view of Export Cell vide letter No. 01/91/180/1391/AM10/Ex.Cell dt 07.01.2010 & NDRI , Karnal vide letter 7-2/DT/09 dt. 02.03.2010 , the Committee decided to approve the case and ratified the norms as under :-			
	Export Item	Qty.	Import Item	Qty.
	Anhydrous Milk Fat/Butter Oil/ghee Cow Milk Fat	160MT	Unsalted Butter Cow Butter	166.67MT

RA to take consequential action as per policy/procedure.

11	93	M/S.SHREE WARNA SAHAKARI DUDH UTPADAK PRAKARIA SANGH	M.No. 07/11 DT. 13.05.2010	Status: Approved
	HQ File :01/85/050/00167/AM10/	RLA File :03/95/40/539/AM10	Lic.No/Date:0310548022 27.11.2009	
	The case was considered by the committee as per agenda. It was noted that the Customs tariff 2010-11the custom duty on “Whole Milk” is 30 % & Butter, Oil Ghee is 40 % of these imported items. Taking in view of Export Cell vide letter No. 01/91/180/1391/AM10/Ex.Cell dt 07.01.2010 & NDRI , Karnal vide letter 7-2/DT/09 dt. 02.03.2010 , It was observed by the Committee that the applicant Firm has applied for reasonable wastage. Therefore, the Committee decided to approve the case as applied for and ratified the norms as under :-			
	Export Item	Qty.	Import Item	Qty.
	Whole Milk Powder (Full Cream Milk Powder)	344974KG	Butter Oil (Anhydrous Milk Fat)	100800KG

RA to take consequential action as per policy/procedure

12	94	M/S. GOOD-DAY FOODS LTD., THANE	M.No. 07/11 DT. 13.05.2010	Status: Approved
	HQ File :01/85/050/0023/AM10/	RLA File :03/94/40/0052/AM10	Lic.No/Date:0310518965	

07.05.2009

The case was considered by the committee as per agenda. It was noted that the Customs tariff 2010-11 the custom duty on “Whole Milk” is 30 % & Butter, Oil Ghee is 40 % of these imported items. Taking in view of Export Cell vide letter No. 01/91/180/1391/AM10/Ex.Cell dt 07.01.2010 & NDRI , Karnal vide letter 7-2/DT/09 dt. 02.03.2010 , the Committee decided to approve the case and ratified the norms as under :-

Export Item	Qty.	Import Item	Qty.
Ghee (Clarified Butter)	73MT	Butter	78.74MT
		Packing material net to net	2MT

RA to take consequential action as per policy/procedure.

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